

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A.10/94 IN O.A 2910/92

New Delhi this the 29th April, 1994.

CORAM :-

THE HON'BLE MR J.P. SHARMA, MEMBER (J)
THE HON'BLE MR S.R. ADIGE, MEMBER (A)

Shri Chander Parkash
S/o Shri H.D. Sharma,
R/o L-27, Navin Shahdra,
New Delhi-92

Shri S.K. Sachdeava
S/o Shri Har Bhagwan
R/o J-168, Vikaspuri,
NEW DELHI-18

....Review Applicants

Advocate : Shri R.K. Kamal

VERSUS

Delhi Administration through
The Lt. Governor,
Delhi Union Territory,
Raj Niwas, Delhi

Now through Chief Secretary of
the National Capital Territory of Delhi
Rajpura Road, Delhi

Chief Secretarty,
Delhi Administration,
Old Secretariat,
Delhi.

...Respondents

Advocate :Shri Vinay Sabharwal,

O R D E R

HON'BLE MR J.P. SHARMA, MEMBER (J)

The judgement was delivered in O.A.2910/92 on
29.10.1993 whereby in array of applicants, the name of
Shri V.V. Kashyap and 15 others was mentioned.
However, subsequently it was pointed out that one
M.P. was moved by two petitioners Shri Chander Prakash
and Shri S.K. Sachdeva and they also prayed that
they should also be joined in the original application
aforesaid filed by Shri V.V. Kashyap and 15 others.
By oversight, no orders were passed on this M.P.
with the result that these two petitioners' name

J

(18)

did not come in the array of applicants in the judgement of the aforesaid O.A.

2. A Notice was issued to the respondents and Shri Vinay Sabharwal appeared and stated that the relief which was granted to applicants who were named in the Original Application No.2910/92 has also been granted to these two petitioners. However, the judgement shall not be in line with the prayer and relief prayed for, if these two petitioners are not made applicants in the aforesaid O.A.

3. The Review Application is, therefore, allowed. In the judgement dated 29.10.1993, in the title of the judgement where Shri V.V. Kashyap and 15 Others is typed, now it shall be read as V.V. Kashyap and 17 others. In the Original Application also, the Registry will make an amendment and add at Serial No.16 and 17, the names of these two petitioners as applicants of that O.A. and an amended Memo of Parties will be placed on record. After necessary alteration in the judgement, the judgement be go signed by the Bench and a copy thereof be sent to the parties.

Adige
(S.R. ADIGE)

MEMBER (A)

Sharma
(J.P. SHARMA)

MEMBER (J)

'Kalra'
290494